

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1916 of 2021

1. Md. Parwez @ Md. Perwez
2. Md. Musharaf
3. Md. Aslam
4. Md. Farooque
5. Md. Muslim @ Md. Mushlim
6. Abdul Wahid
7. Md. Sajid @ Sajid Ansari
8. Md. Suhail Alam @ Md. Sohel
9. Wasim Akram
10. Nadeem Ansari @ Nadeem
11. Md. Sabir Mian @ Sabir Mian
12. Sajid Kamar @ Sajid
13. Imdad Hussain @ Imadad Hussain
14. Md. Naushad @ Karu @ Md. Karu

... Petitioners

Versus

The State of Jharkhand

...

Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : None

For the State : None

Order No.02 Dated- 23.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioners are directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Katkamdag P.S. Case No.91 of 2020 registered under sections 147/148/149/323/332/333/307/153(A)/295/427/435/337/353/379 of the Indian Penal Code, Section 67 of I.T. Act, Section 51 of Disaster Management Act and under Section 2/3/4 of Jharkhand State Epidemic Disease (Covid-19) Regulation Act, 2020.

Perusal of the record reveals that the allegation against the petitioners is that the police party after seizing bovine flesh was

proceeding for destruction of the same but about 3000-3500 persons of Muslim community armed with weapons created hindrance and the persons from Hindu community also assembled there and threw stones and two motorcycles were burnt by the mob and persons of the Muslim community killed the bovine animal hurting the religious feelings of Anurag Mishra. It is further averred in the anticipatory bail application that the allegations against the petitioners are all false. It is next averred that the petitioners are ready to abide by any terms and conditions imposed upon them by this Court and the co-accused persons has already been given the privilege of anticipatory bail by this Court vide order dated 11.11.2020 in A.B.A. No.5790 of 2020.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail on the principle of parity with the similarly situated co-accused persons who have already been given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag, in connection with Katkamdag P.S. Case No.91 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)